

matters concerning industries from various companies including M/s. Goca Cola Export Corporation

(c) As the Coca Cola Export Corporation in India is a branch of the American company, it has no Directors in India. The officer of the Company stationed in India for looking after the affairs of the Indian branch of the company is designated as 'Managing Director' but he is not a member of the Board of Directors of the Company.

#### Manufacture of Sophisticated Machine Tools in HMT

8985 SHRI SAT PAL KAPUR Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the Hindustan Machine Tools has a programme to develop ultra-sophisticated machine tools which have no use in this country but are likely to have a market abroad; and

(b) whether these policies are authorised by the Government and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A C GEORGE) (a) and (b) The objectives of any research effort are technological contemporaneity, commercial viability and competence generation. Research efforts of HMT are motivated by the same objectives.

#### Jobs provided to Scientists registered with C.S.I.R. and Employment Exchanges

8986 SHRI M S PURTY Will the Minister of PLANNING be pleased to state:

(a) whether there has been any increase in the number of scientists registered with the CSIR and Employ-

ment Exchanges all over the country, if so, their number, State-wise;

(b) the number of scientists who have been provided with suitable jobs during the last two years, year-wise; and

(c) the steps taken by Government to provide employment to the remaining scientists?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) and (b) A statement (Annexure I) giving the information is laid on the Table of the House [Placed in Library. See No LT-9683/75]

(c) The Government of India are alive of the problem of unemployment amongst educated persons including scientists etc and have been taking a number of measures from time to time for improving their employment opportunities. A statement (Annexure-II) showing the measures taken is laid on the Table of the House [Placed in Library. See No. LT-9663/75]

#### Funds for Orissa for 1975-76

8987 SHRI P GANGADEB Will the Minister of PLANNING be pleased to state:

(a) the amount of funds the Centre propose to provide to Orissa during the financial year 1975-76; and

(b) the development projects on which these funds will be spent?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA):

(a) The amount of Central assistance allocated to Orissa is Rs. 32.70 crores for approved Annual Plan 1975-76 amounting to Rs. 89.25 crores.

(b) A statement showing the sectoral distribution of the approved

Plan outlay of Rs. 89.25 crores for Annual Plan 1975-76 is laid on the Table of the House. [Placed in Library. See No. LT-9664/75].

#### Recomposition of Development Councils

8988. SHRI BHALJIBHAI PARMAR: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state.

(a) whether Government propose to re-compose the Development Councils attached to different industries under DGTD to include the industrialists from backward areas also;

(b) whether vital industries in the country are controlled by foreign firms and Development Councils are controlled by diplomats of these foreign firms; and

(c) whether Government would see that majority of representation on these Councils is that of Indian companies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) to (c). Development Councils in respect of certain important industries are constituted in accordance with the provisions of the Industries (Development & Regulation) Act, 1951 and the Development Councils (Procedural) Rules, 1952. The composition of each council is so decided as to include:—

- (a) Persons capable of representing the interests of undertakings in the industry;
- (b) Persons having special knowledge of matters relating to the technical or other aspects of the industry;
- (c) Persons capable of representing the interests of persons employed in the industry; and

(d) Persons capable of representing the interests of consumers of goods manufactured or produced by the industry.

Government do not propose to reconsider the composition of the councils, thus constituted, before the expiry of their respective terms.

#### Recruitment and Promotion Rules in N.S.I.C

8989. SHRI HUKAM CHAND KACHWAL: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the National Small Industries Corporation's Management, New Delhi have not so far revised their Recruitment and Promotion Rules in consultation with the recognised Union and that the Management continues to follow anti-employees policy in the matter of promotion at all levels,

(b) whether the National Small Industries Corporation's Management have avoided framing of a sound Promotion Policy in spite of assurances given to Parliament and the Bureau of Public Enterprises; and

(c) if so, the action Government propose to take in this regard to relieve the employees/workers of the Corporation of the uncertainty about their future prospects?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): (a) to (c). The Recruitment and Promotion Rules of the Corporation are revised by its Board of Directors as and when the need arises and the recognised trade unions are consulted by the Management in appropriate cases.